

(B)

Dated 9-6-92

None for the applicant.
Mr. A. I. Bhatkar for the
respondent.

Adjourned to 20-8-92.

by
(M.Y. Priolkar) (S.K. Dhaon)
M(A) V.C.

20-8-92

None for the applicant.
Mr. M.I. Setna Counsel for the
respondents.

This is a 1989 case.
List for final hearing on 8-12-92.
Issue notice to the applicant accordingly.

by
(M.Y. PRIOLKAR)
M(A)

(S.K. DHAON)
V.C.

10-12-92

Applicant appears in person.
Mr. A.I. Bhatkar for Mr. M.I. Setna
Counsel for respondents
The applicant insists that a very
early date may be fixed for final
hearing.

List this case on 6-1-93 for final
hearing.

by
(M.Y. PRIOLKAR)
M(A)

(S.K. DHAON)
V.C.

Per Tribunal

Date 6/1/93

(14) Applicant in person / by None

Advocate / Registrars : by Mr. A.I.Bhatkar for
Counsel. For want of time

The matter adjourned to 10/2/93
for final hearing. Inform the applicant
about this date

Dy. Registrar

O.A. 642/89

Dated: 10-2-93

None for the applicant.

Mr. A.I.Bhatkar for the respondents.

It appears that no notice has been
issued to the applicant about today's
date, Although this was specifically
directed to be done on 6-1-93.

Registrar to investigate into this and
fix the responsibility.

Adjourned to 17-3-93. Inform the applicant.

for *by*
(V.D.Deshmukh) (M.Y.Priolkar)
M(J) M(A)

Dated: 17-3-93.

None for the applicant. Shri
A.I.Bhatkar for Sh. M.I.Sethna for the
respondents.

Notice was issued to the
applicant on 15.2.93. However, the
records do not show that the same
has been served upon him.
Issue fresh notice.

Fix the case for final hearing
on 21.4.93.

Notice is issued to the
applicant on 19.3.93

M.J.

for *for*
(V.D.Deshmukh) (Ms. Ushe Sareen)
M(J) M(A)